CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

C.A.31/94 in O.A.NO./616/93

DATE OF DECISION 23rd June, 1994

Shri I.I.Saiyed	Petitioner
Mr.M.S.Trivedi	Advocate for the Petitioner (s)
Versus	
Union of India & others	Respondent
Mr.N.S.Shevde	Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B.Patel

: Vice Chairman

The Hon'ble Mr.K.Ramamoorthy

: Member (A)

JUDGMENT

- 1. Whether Reporters of Local papers may be allowed to see the Judgment?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

No.

Shri I.I.Saiyed Substitute, P.P.Acting Western Railway, Ahmedabad.

: Applicant

(Advocate: Mr.M.S. Arivedi)

Versus

- 1. Union of India
 Through:
 Shri G.Shreedharan or his
 Successor,
 The General Manager,
 Western Railway, Churchgate,
 Bombay.
- Shri S.K.Vrij,
 Divisional Railway Manager,
 O/o, D.R.M.Pratapnagar,
 Baroda.
- 4. Shri Subash Bharwadaj, Station Superintendent, O/o S.S.Western Railway, Ahmedabad.

: Respondents

(Advocate: Mr.N.S.Shevde)

ORAL ORDER IN C.A./31/94 in OA/616/93

Date: 23/6/1994

Per: Hon'ble Mr.N.B.Patel

: Vice Chairman

Heard Mr.M.S.Trivedi and Mr.N.S.Shevde. Annexure R/1 shows that, the DRM(E) BRC has taken decision on the representation of the applicant as directed by the Tribunal by its judgment dated 21/12/1993, though perhaps not within the stipulated period. There is, therefore, no question of contempt of the Tribunal. If the applicant is not satisfied with the decision taken on his representation, he may persue such remedy available to him in that behalf legally. C.A. stands disposed of accordingly.

(K.Ramamoorthy) Member (A) (N.B.Patel) Vice Chairman